



\$~28, 29, 31 & 33 to 35

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 126/2023 and CM APPLs. 10706-07/2023**

**ITA 127/2023 and CM APPLs. 10708-09/2023**

**ITA 129/2023 and CM APPLs. 10810-11/2023**

**ITA 131/2023 and CM APPLs. 10821-22/2023**

**ITA 133/2023 and CM APPLs. 10893-94/2023**

**HUAWEI TECHNOLOGIES CO LTD**

..... Appellant

Through: Mr Ajay Vohra, Sr. Advocate with  
Ms Kavita Jha and Mr Udit Naresh,  
Advocates.

versus

**ADDITIONAL DIRECTOR OF INCOME TAX** ..... Respondent

Through: Mr Aseem Chawla, Sr. Standing  
Counsel.

**ITA 134/2023 and CM APPLs. 10903-04/2023**

**HUAWEI TECHNOLOGIES CO LTD**

..... Appellant

Through: Mr Ajay Vohra, Sr. Advocate with  
Ms Kavita Jha and Mr Udit Naresh,  
Advocates.

versus

**ADDITIONAL DIRECTOR OF INCOME TAX & ANR.**

..... Respondents

Through: Mr Aseem Chawla, Sr. Standing  
Counsel.

**CORAM:**

**HON'BLE MR JUSTICE RAJIV SHAKDHER**

**HON'BLE MS JUSTICE TARA VITASTA GANJU**



**ORDER**

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**06.03.2023**

**[Physical Hearing/Hybrid Hearing (as per request)]**

1. Mr Ajay Vohra, learned senior counsel, who appears on behalf of the appellant/assessee, says that since the jurisdictional assessing officer is located in Gurgaon, he would like to withdraw the above-captioned appeals, with liberty to approach the appropriate High Court.
2. The appeals are, accordingly, dismissed as withdrawn, with liberty as prayed for, *albeit* as per law.
3. Pending applications shall stand closed.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**MARCH 6, 2023/ tr**

[Click here to check corrigendum, if any](#)